

1	2	3
26.	Tripura	0
27.	Uttar Pradesh	96
28.	Uttarakhand	30
29.	West Bengal	76
30.	Andaman and Nicobar Islands	3
31.	Chandigarh	0
32.	Delhi	0
33.	Dadra and Nagar Haveli	0
34.	Daman and Diu	0
35.	Puducherry	11

Tandon Committee Report on Deemed to be Universities

3273. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that Government is planning to discard the creation of Deemed to be Universities in the country, if so, the details thereof and the reasons therefor;
- (b) the details of the Tandon Committee Report in this regard; and
- (c) what is the Supreme Court Ruling on this matter, and the stand of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. MAHENDRA NATH PANDEY): (a) There is no such proposal under consideration of the Government.

(b) The Government constituted a Committee in 2009 headed by Prof. P. N. Tandon, Professor Emeritus Department of Neurology, All India Institute of Medical Sciences, New Delhi to review the functioning of the Institutions Deemed to be Universities to ensure that standards of higher education and research are maintained by such institutions. The Committee taking into consideration the various parameters categorized all the then existing Deemed to be Universities into the following three categories:

Category A: Thirty eight Deemed to be Universities which were found to be fit to continue were placed in this category.

Category B: Forty four Deemed to be Universities which were found deficient in some aspects were placed in this category and were given three years time to rectify the deficiencies and continue as institutions deemed to be universities.

Category C: 44 institutions were found unfit to continue as institutions Deemed to be Universities.

(c) These Institutions placed in category 'C' approached Hon'ble Supreme Court against the report of the Committee Report. Based on the directions of the Hon'ble Supreme Court, these institutions were assessed and accredited by National Assessment and Accreditation Council (NAAC). Hon'ble Supreme Court *vide* its order Dated 26.08.2016 has disposed off the matter.

Exploitation of *ad-hoc* teachers in Delhi University

3274. SHRI HUSAIN DALWAI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) what is the rule applicable to UGC or other recognised universities for appointment of *ad-hoc* teachers;

(b) what is the total number of *ad-hoc* teachers currently employed by recognised universities in the country; State-wise;

(c) whether many well-respected universities like Delhi University employ teachers on *ad-hoc* basis for years, if so, what steps have been taken by the Ministry to check this practice; and

(d) whether the Ministry is aware of the exploitation of *ad-hoc* teachers and if not, whether the Ministry would undertake a study to find out the same?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. MAHENDRA NATH PANDEY): (a) to (c) The University Grants Commission (UGC) has informed that there is no such provision in the UGC regulations to appoint *ad-hoc* teachers. However, the Universities, being Autonomous institutions established either under Central Act, Provincial act or State Act, may recruit *ad-hoc*/Guest Faculty/Re-employed/Contract Faculty against vacant positions, from time to time, depending upon their operational requirements. The total number of faculty employed in Central Universities on *ad-hoc* basis, Guest Faculty, etc. are as under:—